

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 69/241-244/NCLT/AHM/2017



Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017**

Name of the Company: Bharat P. Raut & Ors.
V/s.
Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-244 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	RAHUL CHITNIS	COUNSEL	PETITIONERS	
2.	NACHIKET DAVE	ADVOCATE	"	A.A.Dave on behalf of Nachiket Dave
3.	Jaimin R. Dave for Swati Soparkar	Advocate	Respondents	

ORDER

Learned Advocate Mr. Rahul Chitnis with Learned Advocate Mr. Nachiket Dave present for Petitioners. Learned Advocate Mr. Jaimin Dave i/b learned Advocate Mrs. Swati Soparkar present for Respondents.

Reply of Respondents no. 1 to 6 filed.

Petitioner filed Rejoinder on the reply of Respondents no. 1 to 6.

Learned Counsel appearing for Respondents requested time to file reply of R 7 to 10.

Learned Counsel for Petitioner put forward a proposal in writing serving a copy to the Respondents Counsel. Respondents Counsel represented that he would consult his client and will come back.

Respondents no. 7 to 10 shall file reply on or before 18.07.2017 serving copy in advance to the petitioner.

Petitioner shall file rejoinder, if any, by 21.07.2017.

Respondents Counsel undertook to continue the statement made by him on 29.05.2017 till the next date of hearing.

List the matter on 25.07.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of July, 2017.